PART-V

NOTIFICATION

Dated Kohima, the 25th February 2022.

NO.LAW/ACT/23-8/2021:: The Nagaland Appropriation (No.7) Act, 2021 (Act No.7 of 2021) duly assented by the Hon'ble Governor of Nagaland on 01.12.2022 is published herewith for general information.

Sd/-B. LUTHER

Under Secretary to the Government of Nagaland.

THE NAGALAND APPROPRIATION (NO. 7) ACT, 2021

An ACT

To authorise payment and appropriation of certain sums from and out of the Consolidated Fund of the State of Nagaland to the services of the year ended on the thirty first day of March, 2017.

It is hereby enacted in the Seventy Second year of the Republic of India as follows.

Short Title and Commencement

- This Act may be called the Nagaland Appropriation (No. 7) Act, 2021.
- Withdrawal of
 ₹92,16,00,000/(Rupees ninety two
 crore sixteen lakh
 only) from and out of
 the Consolidated Fund
 of the State of
 Nagaland for the
 Financial year 2016-17

2.

From and out of the Consolidated Fund of the State of Nagaland there may be paid and applied further sums not exceeding those specified in column (5) of the Schedule amounting in the aggregate to the sum of ₹ 92,16,00,000/-(Rupees ninety two crore sixteen lakh only) deemed to have been paid and applied to meet the amount spent for defraying the charges in respect of the services specified in column (2) of the schedule during the financial year ended on the thirty first day of March, 2017 in excess to the amount authorised or granted for those services for that year.

Appropriation

The sums deemed to have been paid and applied from and out of the Consolidated Fund of the State of Nagaland by this Act shall be Appropriated for the services and purpose expressed in the Schedule in relation to the year ended on the thirty first day of March, 2017.

SCHEDULE THE NAGALAND APPROPRIATION (NO. 7) ACT, 2021

(Rs.in Crore)

Demand No./ Appropriation		Services & Purposes	Voted by the Assembly	Charged on the Consolidated Fund	Total
		2	3	4	5
4	Administration of Justice	Revenue	0.86		0.86
14	Jail	Revenue	0.50		0.50
25	Land Records & Survey	Revenue	0.06		0.06
28	Civil Police	Revenue	28.41		28.41
39	Tourism	Revenue	2.68		2.68
41	Labour	Revenue	0.11		0.11
42	Rural Development	Revenue	1.08		1.08
55	Power	Capital	0.01		0.01
75	Servicing of Debt	Capital		45.31	45.31
77	Development of Under Developed Areas	Capital	13.14		13.14
GRAND TOTAL:			46.85	45.31	92.16
REVENUE:			33.70	0.00	33.70
CAPITAL:			13.15	45.31	58.46

THE NAGALAND APPROPRIATION (NO.7) ACT, 2021 (ACT No.7 of 2021)

This Bill was passed by the Nagaland Legislative Assembly on 26.11.2021 and certified that this is a Money Bill.

Kohima, the 26.11.2021 Sd/-SHARINGAIN LONGKUMER SPEAKER Nagaland Legislative Assembly

I assent to this Bill

Kohima, the 01.12. 2021 Sd/-JAGDISH MUKHI GOVERNOR